

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:1214
ANSWERED ON:21.03.2012
REGISTRATION OF COMPANIES
Pandurang Shri Munde Gopinathrao

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) the details of registered airlines in the country as on date;
- (b) the criteria fixed for registration of airlines;
- (c) whether the Government has checked the credentials and experience of all the registered companies before registering them;
- (d) if not, the reasons therefor; and
- (e) the action being taken by the Government against such registered airlines, which have not fulfilled the criteria of registration?

Answer

MINISTER OF CIVIL AVIATION (SHRI AJIT SINGH)

(a):- As on date there are 12 Scheduled Airlines and 135 Non-Scheduled Airlines which have been granted Scheduled/Non-Scheduled Operators Permit. The lists are available on Directorate General of Civil Aviation website www.dgca.nic.in. under the heading `operator`.

(b):- For getting the Scheduled/Regional Scheduled/Non-Scheduled Airline Operator's Permit the applicants are required to fulfill the criteria as given in CAR Section 3 Series C, Part I/III/IV also available on website under the heading `Rules`.

(c) and (d):- Before issuance of No Objection Certificate to the airlines it is ensured that the applicant complies with the requirement as given in aforesaid Civil Aviation Requirements and got security cleared from Ministry of Home Affairs.

(e):- The applicants which do not meet the requirements as given in Civil Aviation Requirements are not issued any Scheduled/Regional Scheduled/Non-Scheduled Operating Permit. In case of failure of airlines to comply with the guidelines contained in Civil Aviation Requirements and Aircraft Rules, airlines are issued Show Cause Notices and based on the reply of the airlines, decisions are taken by the Directorate General of Civil Aviation which may lead to alteration, suspension and cancellation of operator permit.